

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

115. IA/2184/2024 C.P. (IB)/507(MB)2021

IN THE MATTER OF

Shirpur Gold Refinery Limited

... Petitioner

Vs

Magicstone Traders Pvt. Ltd.

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 09.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Adv. Rishikesh Dusani (PH)

For the Respondent:

ORDER

IA 2184 of 2024- This is an application filed under Section 19(2) seeking co-operation from the Respondents who are Suspended Directors of the Corporate Debtor. The Ld. Counsel has drawn our attention to the details set out in page 48 and 49 of the Petition. The Respondents are directed to furnish all the information available with them with the RP before the next date and file compliance affidavit, or otherwise, we shall be constrained to proceed against them. Adjourned to **14.06.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/